

MR. SPEAKER: This was a question not concerning the report. It arose out of certain remarks made by Prof. Samar Guha because it was in a general way a reference to the Committee. The Members of the Committee took it personally and they came to me and said 'We are members of the Committee and we are members of this House. If Prof. Samar Guha could do it, if Prof. Samar Guha could not wait for the debate on the report—he certainly got it and started shoving that report and the papers here—we have got every right to explain the whole position so far as it concerns us.' I am sorry that this has created a lot of trouble.

MR. SPEAKER: Papers to be laid.

SHRI HEM BARUA (Mangaldai): I want a statement from the hon. Minister on the death of a Press Correspondent in Bhutan while accompanying the President.

#### PAPERS LAID ON THE TABLE

##### STATEMENT SHOWING ADVANCE DRAWN FROM CONTINGENCY FUND OF INDIA FOR NEW SERVICES.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): I beg to lay on the Table a statement (Hindi and English versions) showing advance drawn from the Contingency Fund of India during the 'Vote-on-account' period for expenditure on 'New Service' for which necessary provision had been made in the Budget Estimates for 1970-71. [Placed in Library. See No. LT-3338/70].

##### NOTIFICATIONS UNDER THE NAVY ACT

THE MINISTER OF DEFENCE, AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957.
  - (i) The Naval Ceremonial, Conditions of Service and Miscellaneous

(Second Amendment) Regulations, 1969, published in Notification No. S.R.O. 309 in Gazette of India dated the 1st November, 1969.

- (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1970, published in Notification No. S.R.O. 1E in Gazette of India dated the 21st February, 1970.
- (iii) The Navy (Discipline and Miscellaneous Provisions) First Amendment Regulations, 1970, published in Notification No. S.R.O. 126 in Gazette of India dated the 28th February, 1970.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [Placed in Library. See No. LT-3339/70].

##### AUDIT REPORT ON THE ACCOUNTS OF THE TEA BOARD, 1967-68

वैदेशिक व्यापार मंत्रालय में उप-मंत्री  
(श्री राम सेवक) : अध्यक्ष महोदय, चाय बोर्ड के वर्ष 1967-68 के लेखे सम्बन्धी लेखा परीक्षा प्रतिवेदन की एक प्रति मैं सभा-पटल पर रखता हूँ। [Placed in Library See No LT-3340/70]

##### ARREST AND CONVICTION OF MEMBERS

[SARVASHRI RAMESHWAR RAO AND SURENDER REDDY]

MR. SPEAKER: I have to inform the House that I have received the following two telegrams, dated the 28th April, 1970, from the Deputy Commissioner, Secunderabad, and Shri A. Venkatrao, respectively:—

- (1) "Sarvashri J. Rameshwar Rao and R. Surender Raddy, Members of Lok Sabha, were arrested for defying prohibitory orders this day at 10 A.M. near Purana Pull, Hyderabad."

- (2) "I have the honour to inform you that Shri J. Rameshwar Rao and Shri R. Surender Reddy, Members of Lok Sabha, are convicted for defying the prohibitory orders and sentenced to four days' simple imprisonment to-day."

SHRI HEM BARUA (Mangaldai): Why was there prohibitory order?

MR. SPEAKER: Prohibitory order is a prohibitory order.

SHRI HEM BARUA: Why was it imposed there.

DR. RAM SUBHAG SINGH (Buxar): Yesterday, my information is that this prohibitory order was imposed there not only yesterday but it is there for the last one year and some times it is removed and it is promulgated again according to the convenience of the Government, I had yesterday pointed out on the floor of the House that this Government uses its officers to create confusion in the elections to the Committees. There also it is their Government which is functioning and unnecessarily got two of our Members arrested and they could not cast their votes to the election to the Committees.

13.26 hrs.

#### ESTIMATES COMMITTEE MINUTES

SHRI THIRUMALA RAO (Kakinada): I beg to lay on the Table Minutes of the sittings of the Estimates Committee relating to the following Reports:—

- (1) Hundred and nineteenth Report on the Ministry of Railways-Diesel Locomotive Works, Varanasi.
- (2) Hundred and twenty-first Report on the Ministry of Supply Directorate General of Supplies and Disposals (Supplies Wing).
- (3) Hundred and twenty-sixth Report on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals)-Geological Survey of India.

#### COMMITTEE ON PUBLIC UNDERTAKINGS

##### (i) MINUTES

SHRI M. B. RANA (Broach): I beg to lay on the Table Minutes of the sittings of the Committee on Public Undertakings relating to the following Reports:—

- (1) Sixty-eight Report on Bokaro Steel Limited.
- (2) Sixty-ninth Report on Air India.

##### (ii) STATEMENT SHOWING REPLIES TO RECOMMENDATIONS CONTAINED IN FORTY-EIGHTH REPORT

SHRI M. B. RANA: I beg to lay on the Table a Statement showing replies to recommendations included in Chapter V of the Forty-eight Report of the Committee on Public Undertakings which were not furnished by Government in time for inclusion in the Report.

MR. SPEAKER: Shri Madhu Limaye is absent. Next item.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### SIXTY-SECOND REPORT

SHRI SWELL (Autonomous Districts): I beg to present the Sixty-second Report of the Committee on Private Members' Bills and Resolutions.

#### ESTIMATES COMMITTEE

HUNDRED AND TWENTY-FIRST, HUNDRED AND TWENTY-SECOND, HUNDRED AND TWENTY-SIXTH AND HUNDRED AND TWENTY-SEVENTH REPORTS.

SHRI THIRUMALA RAO (Kakinada): I beg to present the following Reports of the Estimates Committee:—

- (1) Hundred and twenty-first Report on the Ministry of Supply-Directorate General of Supplies and Disposals (Supplies Wing).